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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 976 OF 1997

Dated, the 31st Dec., '98.

BETWEEN :

Pathak Kishore Devidas Rae, M.S

.... Applicant

A N D

1. General Manager,
South Central Railway,
Rail Nilayam,
Secunderabad.

2. Chief Personnel Officer,
South Central Railway,
Rail Nilayam,
Secunderabad

.... Respondents

COUNSELLS :

For the Applicant : Mr. SRK Murthy

For the Respondents : Mr. D.F. Paul

CORAM :

THE HON'BLE MR. R. RANGARAJAN, MEMBER (ADMIN)

THE HON'BLE MR. B.S. JAI PARAMESHWAR, MEMBER (JUDL)

O R D E R

(PER : HON'BLE MR. R. RANGARAJAN, MEMBER (A)

1. None for the applicant. Heard Mr. D.F. Paul, Learned Standing Counsel for the Respondents.

2. This O.A. had come up for consideration on a number of times. When it came up for consideration on 18.12.98 the following order was passed :

"None for the Applicant. Heard Mr. D.F. Paul for the Respondents.

The O.A. has come up for hearing number of times earlier. As the learned Counsel for the Applicant was not present in each time, to-day it is posted for dismissal. Even to-day the learned Counsel for the Applicant is not present.

List it as a last chance on 29.12.1998 under the the same caption 'Dismissal'. If the learned Counsel for the Applicant is not present on that date, the OA may have to be dismissed."

3. Even to-day the learned Counsel for the Applicant is not

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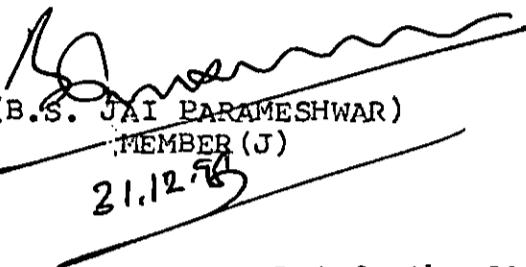
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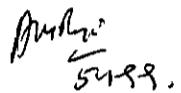
present. The applicant is also not present. Hence, we are of the opinion that the applicant is not interested in pursuing this case.

4. Hence, the O.A. is dismissed for default. No costs.


(B.S. JAI PARAMESHWAR)
MEMBER (J)

21.12.97


(R. RANGARAJAN)
MEMBER (A)


R.R.
5499.

Dated, the 31st December, (8
Dictated in Open Court.

CS

13/1/99

II COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

copy to:
1) DR (A).
2) spare copy.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESWAR :
M(J)

DATED: 31-12-98

✓ ORDER/JUDGMENT

MA/R.A./C.P.No.

in

OA. NO. 976/97

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED for default.

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

SRR

